

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.6 – IA 619 of 2023
In
CP(IB)/238(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Yes Bank Limited

V/s

Sandeep Vedant

(Personal Guarantors)

.....Applicant

.....Respondent

Order delivered on 08/06/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Udita Miyan, Advocate

For the Respondent :

ORDER

Learned counsel Ms. Udita Miyan appears for the applicant.

This is an application seeking substitution of the name of the applicant in CP(IB)/238(AHM)/2022 on the ground that the debt has been assigned by YES Bank Limited to JC Flowers Asset Reconstruction Private Limited.

The application is allowed. Necessary amendment to the cause title may be carried out accordingly, IA/619(AHM)2023 is disposed of.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**